

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).25051/2004

(From the final order dated 02/11/2004 in AN No.136729/2004 in First Appeal No.559 of 2004 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

BIRBAL
(s)

Petitioner

VERSUS

G.D.A. & ANR.
(s)

Respondent

(With appln(s) for exemption from filing O.T. and prayer for interim relief and office report))

WITH SLP(C) NO. 10489 of 2005
(With appln.for C/delay in filing SLP)
(With office report)
SLP(C) NO. 11522 of 2005
(With appln.for C/delay in filing SLP)
(With office report)
SLP(C) NO. 11523 of 2005
(With appln.for C/delay in filing SLP)
(With office report)
SLP(C) NO. 18078 of 2005
(With office report)
SLP(C) NO. 25536 of 2004
(With appln.for exemption from filing O.T.)
(With prayer for interim relief and office report)
SLP(C) NO. 25542 of 2004
(With appln. For exemption from filing O.T.)
(With prayer for interim relief and office report)
SLP(C) NO. 335 of 2005
(With prayer for interim relief and office report)
SLP(C) NO. 360 of 2005
(With prayer for interim relief)
SLP(C) NO. 417 of 2005
(With prayer for interim relief)
SLP(C) NO. 436 of 2005
(With prayer for interim relief)
SLP(C) NO. 437 of 2005
(With prayer for interim relief)
SLP(C) NO. 438 of 2005
(With prayer for interim relief)
SLP(C) NO. 444 of 2005
(With prayer for interim relief)
SLP(C) NO. 457 of 2005
(With prayer for interim relief and office report)
SLP(C) NO. 5949 of 2005

(With office report)
SLP(C) NO. 6834 of 2005

(With office report)
SLP(C) NO. 6836 of 2005
(With office report)
SLP(C) NO. 6837 of 2005
(With office report)

SLP(C) NO. 699 of 2005
(With prayer for interim relief)
SLP(C) NO. 701 of 2005
(With prayer for interim relief)
SLP(C) NO. 702 of 2005
(With prayer for interim relief)
SLP(C) NO. 7051 of 2005
(With appln.for C/delay in filing SLP)
(With office report)
SLP(C) NO. 7052 of 2005
(With appln.for C/delay in filing SLP)
(With office report)
SLP(C) NO. 7053 of 2005
(With appln.for C/delay in filing SLP)
(With office report)
SLP(C) NO. 7055 of 2005
(With appln.for C/delay in filing SLP)
SLP(C) NO. 9352 of 2005
(With appln.for C/delay in filing SLP)
(With office report)
SLP(C) NO. 9355 of 2005
(With appln.for C/delay in filing SLP)
(With office report)
SLP(C) NO. 9356 of 2005
(With appln.for C/delay in filing SLP)
(With office report)
SLP(C) NO. 9357 of 2005
(With appln.for C/delay in filing SLP)
(With office report)
SLP(C) NO. 9358 of 2005
(With appln.for C/delay in filing SLP)
(With office report)
SLP(C) NO. 9359 of 2005
(With appln.for C/delay in filing SLP)
(With office report)
SLP(C) NO. 9360 of 2005
(With appln.for C/delay in filing SLP)
(With office report)
SLP(C) NO. 9361 of 2005
(With appln.for C/delay in filing SLP)
(With office report)
SLP(C) NO. 9362 of 2005
(With appln.for C/delay in filing SLP)
(With office report)
SLP(C) NO. 9363 of 2005
(With appln.for C/delay in filing SLP)
(With office report)

SLP(C) NO. 9364 of 2005
(With appln.for C/delay in filing SLP)
(With office report)
SLP(C) NO. 9365 of 2005
(With appln.for C/delay in filing SLP)
(With office report)
SLP(C) NO. 9366 of 2005
(With appln.for C/delay in filing SLP)
(With office report)
SLP(C) NO. 9367 of 2005

(With appln.for C/delay in filing SLP)
(With office report)

Date: 12/12/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH
HON'BLE MR. JUSTICE ALTAMAS KABIR

For Petitioner(s) Mr. M.N.Krishnamani, Sr.adv.
 Mr. Jawahar Singh, Chaudhary, Adv.
 Ms. Reetu Singh, Adv.
 Mr. Lalit Singh, Adv.
 Mr. Naveen Kr. Singh, Adv.
 Mr. Kamal Mohan Gupta, Adv.

Mr. C.P.Sharma, adv.
Mrs. Geeta Sharma, Adv.
Mrs. Santosh Singh

For Respondent(s) Ms. Reena Singh, Adv.
(For State of U.P.) Mr. Ajit Kumar Panda, Adv.
 Mr. Jatinder Kumar Bhatia, Adv.

For G.D.A. Ms. Reena Singh, Adv.
 Mr. T. Mahipal ,Adv

Mr. Punit Dutt Tyagi

UPON hearing counsel the Court made the following
O R D E R

Counsel for the Respondent states that she has not been able
to obtain a certified copy of the Order. Since she has a photocopy
of the Order, she is permitted to file the same along with the
affidavit.

Put up in the second week of January, 2006.

(SUKHBIR PAUL KAUR)
COURT MASTER

(VIJAY DHAWAN)
COURT MASTER

